

**Bail Appl. No. 781/2020
FIR No. 231/2020
PS : Sarai Rohilla
U/S : 328/376/120-B IPC
State Vs. Yunit Kumar Pal**

**14.08.2020
At 11:55 AM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Anand Bhardwaj, Ld. Counsel for the applicant/ accused.
Sh. Sandeep Kumar, Ld. Counsel for the complainant.
IO SI Soni Siwach, (No. D-5601, PS Sarai Rohilla) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

It has been observed by this Court that the applicant/ accused is relying upon certain photographs as well as certain whatsapp/social media conversations in the present application. The said materials are yet to be verified by the IO.

Ld. Counsel for the applicant/ accused submits that IO has not asked for the mobile phone of the applicant/ accused till date. IO submits that the applicant/ accused may be directed to submit his mobile phone to her in the PS on 17.08.2020 at 12 noon. Same is acceptable to the Ld. Counsel for the applicant/ accused.

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**FIR No. 231/2020
State Vs. Yunit Kumar Pal**

Accordingly, let all the materials including mobile phone of the applicant/ accused be submitted to the IO on the said date and time. A report be filed by the IO on 19.08.2020.

At request, be put up again on **19.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/14.08.2020 (K)**

**Bail Appl. No. 848/2020
FIR No. 436/2018
PS : Karol Bagh
U/S : 395/397/120-B/34 IPC
Ajab Singh Vs State**

**14.08.2020
At 12:30 PM**

Fresh application for modification of the bail order dated 14.07.2020 passed by Ms. Charu Aggarwal, Ld. ASJ-02, Central Distt., Delhi has been moved on behalf of the applicant/ accused Ajab Singh. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Prateek Kohli, Ld. Counsel for the applicant/ accused.
IO SI Gautam Singh (No. D-5751 PS Karol Bagh) is present.
The matter has been taken up through Video Conferencing by**

means of Webex Meet.

The present application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

At this stage, Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present application. Accordingly, the present application stands dismissed as withdrawn. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/14.08.2020 (K)**

**Bail Appl. No. 849/2020
FIR No. 172/2020
PS : Kamla Market
U/S : 304-B/406/498A/34 IPC
State Vs. Bano Begum**

**14.08.2020
At 12:20 PM**

Fresh first application U/s 438 CrPC has been moved on behalf of the applicant/ accused Bano Begum for grant of anticipatory bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. H.R. Dhamija, Ld. Counsel for the applicant/ accused.
IO is also present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Be put up at **4 pm** for orders.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)**

DELHI/14.08.2020 (K)

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FIR No. 172/2020
PS : Kamla Market
U/S : 304-B/406/498A/34 IPC
State Vs. Bano Begum

14.08.2020
At 04:10 PM

ORDER ON THE FIRST APPLICATION U/s 438 CrPc MOVED ON BEHALF
OF THE APPLICANT/ ACCUSED BANO BEGUM FOR GRANT OF
ANTICIPATORY BAIL

Present : None.

In brief the case of the prosecution is that the daughter (since deceased) of the complainant was married to one Muzibuddin as per Muslim Personal Law. Applicant/ accused is the mother-in-law of deceased(i.e. mother of deceased's husband Muzibuddin). In due course the deceased gave birth to a girl child, but her in-laws felt aggrieved due to the same as they wanted a male child. The in-laws of the deceased started taunting and torturing her. Being aggrieved by the birth of girl child, the husband used to drop the deceased at her parental home (i.e. home of the complainant) for multiple days on many occasions since the last two years. Lastly the deceased had come to the house of the complainant about 20-25 days ago alongwith the girl child. Complainant enquired from her as to why her husband has not come to take her back to her matrimonial home. The deceased replied that her husband used to talk discreetly to someone from the toilet and used to beat her whenever she confronted him. The deceased also told that whenever she tried to relate the same to him (complainant), her in-laws and her

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**FIR No. 172/2020
State Vs. Bano Begum**

husband used to stop her and rather taunted her by stating that the husband would get married again once she (deceased) dies. Later the deceased ingested poison on 01.08.2020 at her parental house and expired shortly thereafter. The complainant then got the present FIR registered. Report has been filed by the IO.

Ld. Counsel for the applicant/ accused has read over the FIR and has submitted that all the allegations are against the husband of the deceased and there is nothing against the applicant/ accused, who is the mother-in-law of the deceased. Ld. Counsel has also referred to the reply sent in by the IO wherein IO has reported that the deceased told her brother before dying that she ingested poison due to Muzeeb (husband). He further submits that the applicant/ accused is an innocent old lady and who is willing to join investigation. It is accordingly, prayed that the applicant/ accused may be granted anticipatory bail.

Prayer has been opposed by the Ld. APP on the ground that the allegations are grave and serious.

This court has considered the rival submissions. Investigation is at a preliminary stage. IO has submitted in writing that the custodial interrogation is required in order to unearth the facts and circumstances surrounding the death of the

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**FIR No. 172/2020
State Vs. Bano Begum**

deceased. In view of the above facts as well as the gravity and seriousness of the allegations, this Court is not inclined to grant anticipatory bail to the applicant/ accused. Hence, the present application for anticipatory bail stands dismissed. File be consigned to record room, as per rules,

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/14.08.2020 (K)**

**Bail Appl. No. 776/2020
FIR No. 211/2020
PS : Lahori Gate
U/S : 379/411 IPC
State Vs. Kashmir Ruhani**

**14.08.2020
At 11:30 AM**

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Ashgar Khan, Ld. Counsel for the applicant/ accused.

**IO ASI Sunil Kumar (No.587/N from PS Lahori Gate) is
present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Submissions have been heard.

Be put up at 4 pm for orders.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/14/08/2020(k)**

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**FIR No. 211/2020
PS : Lahori Gate
U/S : 379/411 IPC
State Vs. Kashmir Ruhani**

**14.08.2020
At 04:00 AM**

**ORDER ON THE APPLICATION U/S 439 CRPC MOVED ON BEHAL F OF
THE APPLICANT/ ACCUSED KASHMIR RUHANI**

Present : None.

Brief facts, as per the present FIR, are that the applicant/ accused committed theft of some articles belonging to the complainant at the relevant time and who was apprehended after a brief chase of about 100 meters.

Ld. Counsel for the applicant/ accused submits that the applicant/ accused was apprehended due to some misunderstanding with the complainant and a subsequent verbal altercation with the policemen. It is further submitted that the applicant/ accused is an Afgan National and that is why, applicant/ accused does not understand any of the Indian languages and which factor caused the said misunderstanding. It is further submitted that the applicant/ accused is languishing in judicial custody since 17.07.2020. It is further submitted that the applicant/ accused came to India on a valid Visa which expired in March 2020, but the same stands extended from time to time by virtue of notifications issued by Govt. of India in this regard. Ld. Counsel has placed on record copies of Visa and copy of passport reflecting entry stamps. It

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FIR No. 211/2020
State Vs. Kashmir Ruhani

is further submitted that applicant/ accused has lost his passport during the incident. Ld. Counsel lastly submits that the applicant/ accused is an innocent person and shall face trial if released on bail by this Court.

Ld .APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This court has considered the rival submissions. Recovery has already been effected. The applicant/ accused is in judicial custody since 17.07.2020. Without commenting on the merits of the present case, the applicant/ accused **Kashmir Ruhani** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM. Ld. MM concerned/ Jail Superintendent concerned, subject of following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall also provide his as well as his surety's mobile number as well as addresses to the IO/ SHO/ FRRO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly. Copy of this order be sent/ transmitted to the Jail Superintendent concerned as well as FRRO through IO / SHO concerned for necessary information and compliance. A copy of this order be

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**FIR No. 211/2020
State Vs. Kashmir Ruhani**

given dasti to the IO concerned, as requested. File be
consigned to record room, as per rules.

A copy of this order be uploaded on the official website of
Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/14.08.2020 (K)